

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**COURT NO. IV, NEW DELHI**

**(IB)-772(ND)/2018**

**In the matter of:**

Simrann Kaur

....**Applicant**

Vs.

International Traceability Systems

....**Respondent**

**Under Section: 9 of IBC, 2016.**

**Order delivered on 29.08.2018**

**CORAM**

**DR. DEEPTI MUKESH,  
HON'BLE MEMBER (J)**

**Presents:-**

For the Applicant

: Mr. Pawan Dubey & Ms. Simran Kaur,  
Adv.

For the Respondent

: Ms. Ateka Khan, Adv.

**ORDER**

The learned counsel for the corporate debtor states on instructions that whatever is legally payable and admitted by them they are ready to pay. The applicant states to consider the offer if on the humanitarian ground the company can consider any further benefits to be given, she would consider proposal for settlement. The learned counsel for the respondent states that she shall seek the instructions and check the records with respect to what further the amount can be offered. The learned counsel for the applicant states that written arguments will be filed before the next date of hearing with a copy in advance to the other side. For final hearing on 05.09.2018.

**Sd/-**

**(DR. DEEPTI MUKESH)  
MEMBER (JUDICIAL)**

Mukesh

